

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 594/MP/2020

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 along with statutory framework governing procurement of power through competitive bidding and Articles 4 and 9 of the Power Purchase Agreement dated 21.3.2013 executed between GMR Warora Energy Limited and DNH Power Distribution Corporation Limited (DNH) seeking directions to DNH to pay Capacity Charge to GWEL based on capacity declared by GWEL on day ahead basis.

Petitioner : GMR Warora Energy Limited

Respondent : DNH Power Distribution Corporation Limited

Date of Hearing : **19.7.2021**

Coram : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Sajan Poovayya, Senior Advocate, GWEL
Shri Vishrov Mukherjee Advocate, GWEL
Shri Girik Bhalla, Advocate, GWEL
Ms. Raksha Agrawal, Advocate, GWEL
Shri Karan Yambem, GWEL
Shri Anand K. Ganesan, Advocate, DNHPDCL
Shri Ashwin Ramanathan, Advocate, DNHPDCL

Record of Proceedings

Case was called out for virtual hearing.

2. During the hearing, the learned Senior counsel for the Petitioner and the learned counsel for the Respondent made extensive arguments in the matter. However, at the request of the parties, the Commission granted time upto 6.8.2021 for the parties to file their respective written submissions.

3. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
B. Sreekumar
Joint Chief (Law)

